

OR

A. Misc. App. No-344-94
 Filed by Sri - A.K. Gaur
 couned for the Respondents
 for dismiss the case as
 infructuous. Submitted

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21.2.94

22.2.94

Hon'ble S. Das Gupta, A.M.
 Hon'ble Mr. T.L. Verma, J.M.

None for the parties. The
 Case is adjourned.

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 J.M.

WL
 A.M.

22.2.94

Hon'ble Mr. S. Das Gupta, A.M.
Hon'ble Mr. T.L. Verma, J.M.

None for the applicant. Sri A.K. Gaur
 for the respondents. The respondents have filed
 a Misc. Application No. 344 of 1994 in which it
 is submitted that the relief prayed for by the
 applicant in this O.A. has already been granted
 to him by the department. In support of this
 contention, the respondents have annexed a letter
 dated 23.12.93 (Annexure-1) to this Misc. Appli-
 cation, in which it has been stated that the
 disciplinary action against the applicant has
 been cancelled and concerning authority has been
 directed to grant all consequential benefits.

In view of facts stated in the Misc.
 Application it appears to us that O.A. has be-
 come infructuous. In view of this the petition
 is disposed of as infructuous.

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 J.M.

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 A.M.

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